

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

**O.A./61/1165/2021**

This the 09<sup>th</sup> day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Yasir Hussain Kraipak, aged 37 years, S/o Fiaz Mohd Kraipak, R/o Village Arnora Ghat, Tehsil and District Doda.

.....Applicant

By Advocate: Mr. Navyug Sethi

**Versus**

1. Union Territory of Jammu and Kashmir, through Financial Commissioner to Govt. Health and Medical Education Department, Civil Secretariat, Jammu -180001.
2. J&K Service Selection Recruitment Board, through its Chairman, Hema Complex, Sector -3, Channi himmat, Jammu – 180015.
3. Chairman, J&K Service Selection Recruitment Board, Hema Complex, Sector-3, Channi Himmat, Jammu -180015.
4. Secretary, J&K Service Selection Recruitment Board, Hema Complex, Sector-3, Channi Himmat, Jammu – 180015.

.....Respondents

By Advocate:- Mr. Sudesh Magotra, Dy.A.G.

**O R D E R [O R A L]**

**Delivered by Hon'ble Mr. Anand Mathur, Member (A):**

Learned counsel for the applicant submitted that pursuant to advertisement No. 05/2019/040 dated 01.02.2019, the applicant applied

for the post of Driver in GMC, Doda. The respondent no. 4 issued a selection list in May, 2020 in which the name of the applicant figures at Sl. 6 under open merit category. However, the applicant has not yet received any appointment letter from the respondents and being aggrieved, he filed a representation dated 22.07.2020, which is still pending.

2. At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is given to the respondents to consider and decide his representation dated 22.07.2020 by a reasoned and speaking order, in a time bound manner.
3. Heard Mr. Navyug Sethi, learned counsel for the applicant, Mr. Sudesh Magotra, Dy.A.G., learned counsel appearing on behalf of the respondents and perused the record.
4. In view of the submissions made by the learned counsel for the applicant, the O.A. is disposed off at the admission stage with a direction to the respondents to consider and decide the representation of the applicant dated 22.07.2020 in accordance with rules by passing a reasoned and speaking order within a period of two months from the date

of receipt of certified copy of this order. The order so passed shall be communicated to the applicant forthwith.

5. No order as to costs.

6. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

Anand...